Regulation of pay packages in corporate sector

2989. DR. V. MAITREYAN: Will the Minister of CORPORATE AFFAIRS be pleased to state:

- (a) whether Government is monitoring the packages amounting to crores of rupees being given by various multinational and private companies to their officers / directors;
 - (b) if so, the details thereof;
 - (c) whether Government proposes to regulate such salary/perk packages; and
 - (d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF CORPORATE AFFAIRS (SHRI SACHIN PILOT): (a) to (d) The Government regulates the remuneration of Managing Directors/Whole-time Directors/Managers (board level positions) in accordance with provisions of Schedule XIII of the Companies Act, 1956. Listed Companies and subsidiaries of Listed Companies in India which are loss making or have inadequate profits require Government approval for paying remuneration in excess of ceiling stipulated therein.

Salaries paid by big corporate houses

2990. SHRI TARUN VIJAY: Will the Minister of CORPORATE AFFAIRS be pleased to state:

- (a) whether it is a fact that the salaries of top management, like CEOs, CFOs and Directors of country's big corporates, are almost the same as those of their counterparts in European countries;
 - (b) if not, the details in this regard;
- (c) whether it is also a fact that the salaries of B, C and D grade members of big corporates are not at the same level with those of their counterparts in the European countries; and
 - (d) if so, the details thereof and the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF CORPORATE AFFAIRS (SHRI SACHIN PILOT): (a) to (d) There are no monetary ceilings of salaries laid

down in the Companies Act, 1956 for personnel serving in the corporate sector including CEOs, CFOs and Directors thereof. The only ceiling that is laid down in Section 198 of the Act is to the effect that the total remuneration "payable by a public company or a private company which is a subsidiary of a public company, to its directors and its manager shall not exceed eleven per cent of the net profit of that company for that financial year". This Ministry does not, therefore, maintain details of salaries payable to personnel of companies at any level.

Set back in supply of safe and adequate drinking water

2991. SARDAR SUKHDEV SINGH DHINDSA: Will the Minister of DRINKING WATER AND SANITATION be pleased to state:

- (a) whether there has been a set back in bringing safe and adequate drinking water to all rural households under the National Rural Drinking Water Programme;
 - (b) the targets fixed for 2012-13 and results achieved in each State; and
 - (c) the projections for 2013-14 in each State?

THE MINISTER OF STATE OF THE MINISTRY OF DRINKING WATER AND SANITATION (SHRI BHARATSINH SOLANKI): (a) No, Sir. Rural water supply is a State subject. This Ministry supplements the efforts of the States by providing them with technical and financial assistance under the centrally sponsored National Rural Drinking Water Programme (NRDWP) for providing safe and adequate drinking water facilities in rural areas of the country. As per National Sample Survey Organization (NSSO) 65th Round report, 90.3% of rural households access drinking water from improved sources.

(b) and (c) A statement showing the State/UT-wise details of targets and achievements of coverage of rural habitations with drinking water supply, as on 28.2.2013, as reported by the States/UTs on the Integrated Management Information System (IMIS) of the Ministry, and the projected target for 2013-14 under NRDWP is given in Statement.